

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 88 of 2014 &
IA No 162 of 2014

Dated : 19th May, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

M/s. Uttam Sugar Mills Ltd. Appellant

Versus

Uttar Pradesh Power Corporation Ltd. & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. S. Vallinayagam
Counsel for the Respondent(s): Mr. Rajiv Srivastava for R.1

ORDER

Mr. Rajiv Srivastava undertakes to file Vakalatnama on behalf of Respondent No.1 and seeks some time to file the reply.

It is now represented that the Respondents have not been served with papers. Therefore, the learned counsel for the Appellant is directed to serve the papers to the Respondents within two days. Thereafter, the learned counsel for the Respondent is directed to file the reply on or before 10.06.2014 after serving copy on the other side.

Post the matter on **14.07.2014.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/js